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C.A.No. 1748 OF 1999
ITEM NO.101(PH)

COURT NO.2

SECTION XVI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

CIVIL APPEAL NO(s). 1748 OF 1999

ANZ GRINDLAYS BANK LTD. & ORS.

Appellant (s)

VERSUS

DIRECTORATE OF ENFORCEMENT & ORS.

Respondent(s)

(With appln(s) for amendment of cause title)
WITH W.P(CRL.) NO. 165 of 2004(With appln(s) for stay &With office report),
Civil Appeal NO. 1749 of 1999(With office report),
Civil Appeal NO. 1750 of 1999(With office report),
Civil Appeal NO. 1751&1944 of 1999(With office report),
S.L.P(Crl) NO. 1926-1927 of 2003(With appln(s) for stay),
S.L.P(Crl) NO. 1940 of 2004 (With appln(s) for stay & With office report),S.L.P(Crl) NO. 2090-
2091 of 2003(With appln(s) for stay),
S.L.P(Crl) NO. 2214 of 2003(With appln(s) for stay & With office report),S.L.P(Crl) NO. 2286 o
f 2002(With office report),
S.L.P(Crl) NO. 2599 of 2003(With appln(s) for permission to place addl. documents on record &
With office report)
S.L.P(Crl) NO. 4795 of 2004(With appln(s) for stay),
S.L.P(Crl) NO. 4992 of 2004(With appln(s) for stay),
S.L.P(Crl) NO. 4995 of 2003(With appln(s) for impleading party & With office report), S.L.P(Cr
l) NO. 5073 of 2004(With appln(s) for c/delay in filing SLP),S.L.P(Crl) NO. 5097 of 2004 (With
appln(s) for stay),
S.L.P(Crl) NO. 5130 of 2004(With appln(s) for stay)
S.L.P(Crl) NO. 612 of 2005(With appln(s) for c/delay in filing SLP)
(With office report)
S.L.P(Crl) NO. 613 of 2005(With appln(s) for c/delay in filing SLP)
(With office report)
S.L.P(Crl) NO. 614 of 2005(With appln(s) for c/delay in filing SLP)
(With office report)
S.L.P(Crl) NO. 615 of 2005(With appln(s) for c/delay in filing SLP)
(With office report)
S.L.P(Crl) NO. 616 of 2005(With appln(s) for c/delay in filing SLP)
(With office report)
APPEAL(CRL) NO. 664 of 2002,APPEAL(CRL) NO. 847 of 2004(With appln(s) for ad-interim ex-parte
stay)&(With office report)and APPEAL(CRL) NO. 848 of 2004(With appln(s) for stay)

Date: 31/03/2005 This Appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE N. SANTOSH HEGDE
HON'BLE MR. JUSTICE K.G. BALAKRISHNAN
HON'BLE MR. JUSTICE D.M. DHARMADHIKARI
HON'BLE MR. JUSTICE ARUN KUMAR
HON'BLE MR. JUSTICE B.N. SRIKRISHNA

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CA 1751&1944/99Ms Indu Malhotra, Adv.
Ms. Ekta Kail, Adv.
Ms. Liz Mathew, Adv.

SLP(Crl.)4795, 4992, 5073, Mr. Anip Sachthey
5097,5130/04 612-616/05

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In CA 1750/99 Mr. T.R. Andhyargujina, Sr. Adv.
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In CrI.A. 847-48/04 Ms. Radha Rangaswamy
Ms. Bharti Tyagi, Adv.

In SLP(CrI.) 2214/03 Mr. Sudarsh Menon

SLP(CrI.) 2599/03 & Mr. R.K. Hadoo, Adv.
WP(CrI.) 165/04 Mr. K.V. Mohan

in SLP(CrI.) 2286/02 Mr. S. Balakrishnan, Sr. Adv.
Mr. Jay Kishor Singh, Adv.
Mr. Subramonium Prasad

in CrI.A. 664/02 Mr. P.S. Mishra, Sr. Adv.
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Ms. Meenakshi Arora

Mr. U.A. Rana, Adv.
Mr. Shyam Diwan, Adv.
Mr. Sadeep Kharel, Adv.
Mr. S. Chatterjee, Adv.
M/S Gagrat & Co.

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Ms. Anjali Jha, Adv.

M/S. S. Narain & Co.

Mr. V.K. Verma

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in SLP(Crl.)1940/04Mr. Ghanshyam Joshi
Mr. Sanjiv Saxena, Adv.
Mr. Partha Sil, Adv.

for R.2 in SLP(Crl.) Mr. Pranab Kumar Mullick
4795, 4992, 5073, 5097,
5130 of 2004

Mr. Rajesh Srivastava

for intervenor :Mr. Rakesh Dwivedi, Sr.Adv.
IA 7 in CA 1748/99Ms. Mamta Tiwari, Adv.
Mr. Kapil Chaudhary, Adv.
forFox Mandal & Co.

Ms. Ruby Singh Ahuja, Adv.

Mr. R.K. Adsure, Adv.

UPON hearing counsel the Court made the following

O R D E R

Mr. K.K. Venugopal, learned senior counsel resumed his arguments at 10.35 a.m. and concluded at 12.45 p.m. Thereafter, Mr. T.R. Andhyargujina, learned senior counsel started his arguments and concluded at 2.25 p.m. Then, Mr. Ashok H.Desai, learned senior counsel started his arguments and concluded at 3.00 p.m. Thereafter, Mr. P.P. Malhotra, learned Additional Solicitor General started his arguments and was on his legs till the rising of the Court. The matters remained part-heard.

I.A.No.7 in C.A.No.1748/99 (application for intervention)

We are not inclined to allow this application hence the same is rejected.

I.A.No.5 in C.A.No.1748/99(application for amendemtn of cause titled)
This application is allowed. The substitution is to be carried out in the cause title.

SLP(Crl.)Nos.1926-27/2003, 2090-2091/2003, 2214/2003, 2286/2002, Criminal Appeal No.664/2002 and SLP(Crl.)Nos.4795, 4992, 5073, 5097, 5130 of 2004 and 616, 615, 614, 613 and 612 of 2005.

These matters are delinked to be dealt with separately.

(PAWAN KUMAR)
COURT MASTER

(PREM PRAKASH)
COURT MASTER